

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-9084 - JK (LD) of 2026**

**DATED:- 23 - 07 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated: 23.07.2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



**Annexure to the Government Order No. 9084- JK (LD) of 2026 dated 23.07.2026**

| <b>S No.</b> | <b>Title of the Case</b>                                                     | <b>OIC</b>                                            |
|--------------|------------------------------------------------------------------------------|-------------------------------------------------------|
| <b>1</b>     | CRM (M) No. 120/2026 titled Altaf Ahmad Dar Vs<br>UT of J&K and others       | <b>Mr. Mohamad Rafi (Dy.SP)</b>                       |
| <b>2</b>     | CRM (M) No. 71/2026 titled Habibullah Bhat Vs.<br>Union Territory of J&K.    | <b>Mr. Mohamad Rafi (Dy.SP)</b>                       |
| <b>3</b>     | TA No. 204/2025 titled Harsh Deep Singh Vs<br>UT of J&K and others.          | <b>Sh. Kulbir Singh DySP 14<br/>JKAP IR</b>           |
| <b>4</b>     | Writ Petition No.317/2026 titled Zulfakar Ali V/s UT<br>of J&K and<br>Others | <b>Sh. Pir Atiquallah DySP<br/>(Adjutant 13 JKAP)</b> |

